CHEMICALS AND FERTILIZERS (SHRI JANESHWAR MISHRA): (a) and (b) The relevant decision of Government on this issue in the context of regularisation of capacity of drug companies is that if the companies had expanded beyond licensed capacity or had done any other acts in violation of the conditions attached to the specific industrial licences or other authority granted to them or of any other laws, whether during the period 1973—77 or prior to that action may be taken against them on the same lines as applicable to all companies in other sectors of industry, which may have committed similar violations.

## Members of the Law Commission

## 515. SHRI S. W. DHABE: SHRIMATI AMBIKA SONI: SHRI R. D. JAGTAP AVER-GOANKAR:

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state,;

(a) what is the sanctioned strength of members of the Law Commission, besides the Chairman;

(b) what is the number of vacancies of members which have not been filled in so far; and

(c) by when the vacancies are likely to be filled up?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI NAR SINGH): (a) to (c) The present Law Commission is to consist of one Chairman, two full-time Members and one Member-Secretary. The Chairman, one full-time Member and he Member-Secretary have already been appointed. Appointment to the remaining vacant post of full-time Member is expected to be made shortly.

## Pay Scales of the employees working in the Family Welfare Organisation

to Questions

516. SHRI SYED NIZAM-UD-DIN: Will the Minister of RAILWAYS be pleased to refer to the answer to Starred Question No. 549 given in the Rajya Sabha on the 20th March 1978 and state;

(a) whether the Railway Administration have consulted the Ministries of Health and Family Welfare and Finance in regard to bringing the pay scales of employees working in the Family Welfare Organisation of the Railways at par with those of their counterparts in the Department of Family Welfare;

(b) if so, what are the details in this regard;

(c) whether it is a fact that the Railway Board has on the 28th March 1978, written to the General Managers of all the Zonal Railways stating that the status quo would continue in regard to the question of raising the pay scales of Projectionists in the Family Welfare Organisation;

(d) if so, whether the Railway Board has consulted the Ministry of Health and Family Welfare and the Ministry of Finance in this regard;

(e) if so, what are the views of these Ministries, separately; and

(f) what action is being taken to remove the disparity in the pay scales of field workers and Projectionists working in the Family Welfare Organisation of the Railways?

THE MINISTER OF STATE IN RAILWAYS THE MINISTRY OF SHEO NARAIN): (SHRI (a) to (f) The pay scales of the employees in the Family Welfare Organisation on Railways in the pre-revised pay structure were in accordance with the staffing pattern approved in 1969 by the Ministry of Health and Family Welfare. The revised pay scales have been allotted with reference to the pre-revised pay structure.